

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN ZONE BENCH, AT PUNE

O.A. NO. 154 OF 2024.

Krunal N. Ghare.

.....} Applicant.

V/S

PCMC & Others.

.....} Respondents.

Third Progress Report of Pawana River Improvement Measures by PMRDA.

MAY IT PLEASE YOUR HONOUR-

The Respondent-PMRDA is filing the 3rd Progress Report of Pawana River Improvement Measures by PMRDA as under:

The R.No.2 in its 2nd Progress Report has already submitted deadline to complete to complete the work in respect of installation of STPs in the Pawana-River Catchment Area by 31st December 2029 subject to the approval granted by NRCDD. The following further steps are taken in respect of above work including the expected provision of Rs. 20 Crores for taking immediate temporary measures to be taken as suggested by the Consultant.

The process for appointment of a consultant for post-tender activity has been completed, and **M/s Tandon Urban Solutions Pvt. Ltd.** has been appointed as the consultant. Hon. Additional Metropolitan Commissioner instructed that PMRDA had proposed the following urgent measures in the last Meeting conducted by the Principal Secretary, Maharashtra Environment and Climate Change Department, Government of Maharashtra.

Sr. No.	Short-Term Measure	Time Period	Cost
1.	Information, Education & Communication	March 2026	₹50 lakh
2.	Mobile STPs	March 2026	₹10.5 crore
3.	Floating Solar Aerator	March 2026	₹6 crore
4.	Removal of Hyacinth	June 2026	₹1 crore
5.	Laser Cutting Barrier	—	₹2 crore
Total			₹20 crore

The Hon. Principal Secretary had clearly instructed in the said meeting that the said expenditure be met from PMRDA's own funds. The Metropolitan Commissioner has granted administrative approval for incurring an expenditure of ₹20 crore for undertaking the above short-term, temporary measures for controlling pollution in the Pawana River as suggested by the Principal Secretary Environment Department in the last meeting.

However, the actual CAPEX cost for the complete project has been observed to be ₹57.72 crore, and spending ₹20 crore on temporary measures is economically as well as technically found to be unreasonable. Hence, it was decided to take following measures-

- 1) A technical review of the entire project shall be carried out, and technical verification and approval shall be completed.
- 2) Land acquisition for the required project land shall be undertaken.
- 3) The draft tender for the project shall be prepared immediately, and the complete tender process shall be carried out.
- 4) The concerned local self-government bodies shall be informed about the project and about their responsibility for daily maintenance, and consent/resolution shall be obtained from them.
- 5) After completing the above requirements, it was decided that the tender process shall be conducted only after incorporating all components comprehensively.
- 6) Accordingly, project review and land acquisition activities have begun, and technical verification is in progress.

This is the Progress Report received from the Superintending Engineer Engineering Department, Pune Metropolitan Region Development Authority, Pune. A copy of the Marathi Letter dated 21.11.2025 along with True Translation thereof into English received is enclosed and marked as an **Annexure – I**.

Dated this 27th Day of November, 2025

dtdevale

(Dattatraya Devale)
Advocate of the PMRDA

जा. क्र.- EG-2/ 223

दि. 21/11/2024

प्रती,

अॅड दत्तात्रय देवळे

फ्लॅट नं. ४, सुकृत अपार्टमेंट, १५ लेन
प्रभात रोड, सिम्बोयसीस शाळेच्या विरुद्ध,
पुणे - ४११००४
मोबाईल क्र. ९८६९४४०१२९
ई-मेल - dattadevale252@gmail.com

विषय:- मा. राष्ट्रीय हरित लवादातील याचिका क्र. OA १५४/२०२४

- संदर्भ:- १) मा. प्रधान सचिव, पर्यावरण विभाग यांची दि. १४/०७/२०२५ रोजी VC.
२) सल्लागार यांचे दि. १४/०७/२०२५ चे पत्र.
३) मा. महानगर आयुक्त दि. १४/०७/२०२५ ची मंजूर टिपणी
४) या कार्यालयाचे पत्र क्र. Engg 1 & 2/IWF/2025/48/1265/2025 दि. १४/०७/२०२५

पवना नदी प्रदूषण नियंत्रण प्रकल्प हा महाराष्ट्र शासनाच्या पर्यावरण विभागामार्फत केंद्र शासनाच्या जलशक्ती मंत्रालयाच्या अंतर्गत असणाऱ्या National River Conservation Directorate यांचेकडे मान्यतेसाठी सादर करण्यात येणार आहे. यासाठी केंद्र व राज्य शासनाकडून प्रदूषण नियंत्रण या कामास भांडवली किमतीच्या ६०:४० टक्के या प्रमाणात निधी उपलब्ध होणार आहे. उपरोक्त योजनेसाठी प्राधिकरण सभा दि. २४/०९/२०२४ ठराव क्र. ११/१० अन्वये प्रशासकीय मान्यता प्राप्त आहे.

सादर प्रकल्पासाठी Post tender activity साठी सल्लागार नियुक्तीची सर्व प्रक्रिया पूर्ण करून M/s. Tandon Urban Solutions Pvt. Ltd. यांना सल्लागार म्हणून नियुक्त करण्यात आलेले आहे.

मा. राष्ट्रीय हरित लवाद येथे मूळ अर्ज क्र. OA154/2024 WZ यामध्ये पुणे महानगर प्रदेश विकास प्राधिकरण यांना क्र. 2 वर प्रतिवादी करण्यात आलेले आहे. दि. १४/०७/२०२५ रोजी मा. प्रधान सचिव, पर्यावरण विभाग यांनी घेतलेल्या VC द्वारे बैठकीत पवना नदी सुधार प्रकल्पासाठी तातडीच्या उपाययोजना करण्याचे निर्देश देण्यात आले. या बैठकीत MPCB चे सदस्य सचिव यांनी तातडीच्या उपाय योजनेत विविध कामे करणे बाबतच्या रुपरेषा व कालमर्यादेबाबत सविस्तर चर्चा केली त्यानुषंगाने मा. अतिरिक्त महानगर आयुक्त यांनी PMRDA तर्फे खालीलप्रमाणे उपाययोजना प्रस्तावित करणेचे निर्दर्शनास आणले.

Sr.No..	Short Term Measure	Time Period	Cost
1	Information Education & Communication		50 Lakh
2	Mobile STPs	March 2026	10.5 Crore
3	Floating Solar aerator	March 2026	6 Crore
4	Removal of Hysinth	March 2026	1 Crore
5	Laser cutting Barrier	June 2026	2 Crore
		Total	20 Crore

उपरोक्त कामांसाठी येणारा खर्च RRC कडून उपलब्ध करणे बाबत विनंती करण्यात आली. परंतु मा. प्रधान सचिव यांनी सदरचा खर्च PMRDA निधीतून करण्याबाबत स्पष्ट सूचना दिलेल्या आहेत.

त्यानुसार उपरोक्त संदर्भ क्र.३ अन्वये मा. महानगर आयुक्त यांनी पवना नदीत होणारे प्रदूषण नियंत्रण करण्यासाठी तातडीने तात्पुरत्या स्वरूपातील उपाययोजना करण्याचे दृष्टीने उपरोक्त प्रस्ताव रक्कम रुपये २० कोटी रकमेच्या खर्चास प्रशासकीय मान्यता दिलेली आहे. तसेच मा. प्रधान सचिव, पर्यावरण विभाग व River Rejuvenation Committee (RCC) यांना पवना नदी सुधार योजनेअंतर्गत Short term measures बाबत संदर्भ क्र.४ अन्वये कळविणेत आलेले आहे.

दि.१४/०७/२०२५ रोजी मा. राष्ट्रीय हरीत लवाद यांचेकडे झालेल्या सुनावणी दरम्यान उपरोक्त प्रमाणे कार्यवाही करण्यात येत असल्याचे निदर्शनास आणण्यात आले आहे. दरम्यान दि.११/०९/२०२५ रोजी मा. आयुक्त सा. यांचे दालनात झालेल्या आढावा बैठकीत तात्पुरत्या उपाययोजना करण्याबाबत आढावा घेण्यात आला असता तात्पुरत्या उपाययोजना करण्यासाठी येणारे उपांगे पुनश्च वापरात घेणे वा पुनर्वापर करणे अशक्य आहे. तसेच उपलब्ध होणारी जागा व त्या ठिकाणी पुनश्च नव्याने उभारण्यात येणारे प्रकल्पासाठी लागणारी जागा यांचा ताळमेळ बसणार नाही. प्रत्यक्षात पूर्ण प्रकल्पासाठी Capex साठी चा खर्च रु.५७.७२ कोटी इतका येत असून तात्पुरत्या उपाययोजनेसाठी २० कोटी खर्च हा आर्थिकदृष्ट्या तसेच तांत्रिक दृष्ट्या अवाजवी आहे. ही बाब गृहीत धरण्यात येऊन खालीलप्रमाणे सल्लागाराला निर्देश देण्यात आले आहेत.

१. संपूर्ण प्रकल्पाची तांत्रिकदृष्ट्या Review घेण्यात येऊन तांत्रिक तपासणी व मंजूर करण्यात यावी.
२. प्रकल्पासाठी लागणारी जागा / जमीन यांचे भूसंपादन करण्यात यावे.
३. प्रकल्पाची प्रारूप निविदा त्वरीत तयार करण्यात येऊन संपूर्ण प्रकल्पाची निविदा प्रक्रिया करण्यात यावी.
४. संबंधित स्थानिक स्वराज्य संस्था यांच्याशी प्रकल्पाबाबतची माहिती व दैनंदिन देखभालीसाठीची जबाबदारीबाबत माहिती देण्यात येऊन संमतीपत्र ठराव प्राप्त करावीत.

वरील बाबींची पूर्तता केल्यानंतर एकत्रित संपूर्ण वाव अंतर्भूत करुनच निविदा प्रक्रिया करण्यात यावी, असे स्पष्ट निर्देश देण्यात आलेले आहे. त्यानुसार प्रकल्प Review व जागांचे भूसंपादन कार्यवाही सुरु असून तांत्रिक तपासणी प्रगतीपथावर आहे. सदरची बाब मा. राष्ट्रीय हरीत लवाद यांचे निदर्शनास आणणेसाठी सादर.

मा. महानगर आयुक्त सा. यांच्या मान्यतेने.

(प्रशांत पाटील)

अधीक्षक अभियंता

अभियांत्रिकी विभाग

पुणे महानगर प्रदेश विकास प्राधिकरण, पुणे

**PUNE METROPOLITAN REGION DEVELOPMENT AUTHORITY,
PUNE**

New Administrative Building, Near Akurdi Railway Station, Akurdi, Pune 411 044

Phone: 020-27166007

Email: ce1.pmrda@gmail.com

No.: EG-2/2123

Date: 21/11/2025

To,

Shri Dattatraya Devale
Flat No. 4, Sukrut Apartment,
15th Lane, Prabhat Road,
Opposite Symbiosis School, Pune – 411004
Mobile: 9869440129
Email: dattadevale252@gmail.com

Subject: Regarding Petition No. OA 154/2024 before the Hon'ble National Green
Tribunal

Reference:

1. VC (Video Conference) conducted by the Hon. Principal Secretary, Environment Department, dated 14/07/2025.
2. Letter of the Consultant dated 14/07/2025.
3. Sanction note of the Hon. Metropolitan Commissioner dated 14/07/2025.
4. This office letter No. Engg 1 & 2/IWF/2025/48/1265/2025 dated 14/07/2025.

The Pawana River Pollution Control Project is to be submitted for approval to the National River Conservation Directorate under the Ministry of Jal Shakti, Government of India, through the Environment Department of the Government of Maharashtra. For this, funds will be made available by the Central and State Governments in the ratio of 60:40 of the capital cost for pollution control works. Administrative approval for the above scheme was obtained as per Resolution No. 11/10 of the Authority Meeting dated 24/09/2024.

For this project, the full process for appointment of a consultant for post-tender activity has been completed, and M/s Tandon Urban Solutions Pvt. Ltd. has been appointed as the consultant.

In Original Application No. OA 154/2024 (WZ) before the Hon'ble National Green Tribunal, PMRDA has been made Respondent No. 2. In the meeting held via VC on 14/07/2025 by the Hon. Principal Secretary, Environment Department, instructions

were given to undertake urgent measures for the improvement of the Pawana River. In this meeting, the Member Secretary of MPCB discussed in detail various works to be taken up as urgent measures along with their outline and timelines. Accordingly, the Hon. Additional Metropolitan Commissioner instructed that PMRDA propose the following urgent measures:

Sr. No.	Short-Term Measure	Time Period	Cost
1.	Information, Education & Communication	March 2026	₹50 lakh
2.	Mobile STPs	March 2026	₹10.5 crore
3.	Floating Solar Aerator	March 2026	₹6 crore
4.	Removal of Hyacinth	June 2026	₹1 crore
5.	Laser Cutting Barrier	—	₹2 crore
Total			₹20 crore

A request was made for these expenditures to be funded by the RRC. However, the Hon. Principal Secretary has clearly instructed that the said expenditure be met from PMRDA's own funds.

Accordingly, as per Reference No. 3, the Hon. Metropolitan Commissioner has granted administrative approval for incurring an expenditure of ₹20 crore for undertaking the above short-term, temporary measures for controlling pollution in the Pawana River. Also, as per Reference No. 4, the Hon. Principal Secretary, Environment Department, and the River Rejuvenation Committee (RRC) have been informed regarding the short-term measures under the Pawana River Improvement Scheme.

During the hearing before the Hon. National Green Tribunal on 14/07/2025, it was brought to notice that action as above is being undertaken. Meanwhile, during the review meeting held on 11/09/2025 in the chamber of the Hon. Commissioner, it was observed that the components required for temporary measures cannot be reused or repurposed. Further, the land available and the land required for future project construction would not be compatible. The actual CAPEX cost for the complete project is ₹57.72 crore, and spending ₹20 crore on temporary measures is economically as

well as technically unreasonable. Taking this into consideration, the consultant has been instructed as follows:

1. A technical review of the entire project shall be carried out, and technical verification and approval shall be completed.
2. Land acquisition for the required project land shall be undertaken.
3. The draft tender for the project shall be prepared immediately, and the complete tender process shall be carried out.
4. The concerned local self-government bodies shall be informed about the project and about their responsibility for daily maintenance, and consent/resolution shall be obtained from them.

After completing the above requirements, the tender process shall be conducted only after incorporating all components comprehensively. Accordingly, project review and land acquisition activities have begun, and technical verification is in progress. This matter is submitted for bringing to the notice of the Hon. National Green Tribunal.

With the approval of the Hon. Metropolitan Commissioner.

(Prashant Patil)
Superintending Engineer
Engineering Department
Pune Metropolitan Region
Development Authority, Pune

Copy to: M/s Tandon Consultant for information and necessary action.